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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1265/95.

Dt. of Decision : 25-10-95.

P.S. Hari Shankar

.. Applicant.

Vs

1. The Chief General Manager,
Telecommunications, AP Circle,
Dept. of Telecommunications,
Govt. of India, Hyderabad.

2. The District Telecom Engineer,
Karimnagar District,
Dept. of Telecommunications,
Govt. of India,
Dist : Karimnagar (A.O.).

3. The Sub-Divisional Officer (T),
Dept. of Telecommunications,
Karimnagar (AO).

.. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents: Mr. N. V. Raghava Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN.

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA 1265/95.Dt. of Order: 25-10-95.

(Order passed by Hon'ble (Shri R. Rangarajan, Member (A)).

* * *

The applicant herein was engaged as a Casual Mazdoor on 1-11-80 under the control of Respondent No.3. He was ~~thereby he was not engaged~~ continued as such till May, 1983. The details of his engagements are given at Annexure A-II.

2. The present application is filed for a direction to the Respondents to re-engage him as Casual Mazdoor on Muster Roll basis and to continue him in service with all consequential benefits.

3. As seen from the affidavit, he had been dis-continued ~~onwards~~ from May, 1983, and hence it will not be possible to condone the delay of over one year. However, as he worked in the department, he had gained experience in the work of the department and hence his services is better utilised by the department by re-engaging him if there is work in preference to freshers from open market. In the result, the following direction is given. The applicant should be re-engaged as ~~Casual~~ ^{where} a Mazdoor, if there is work, in the same circle, from ~~which~~ he was retrenched earlier in preference to freshers. If in pursuance of this order he is going to be re-engaged, none who is already in service shall be retrenched.

4. The O.A. is ordered accordingly at the admission stage itself. No order as to costs. //

One

(R.RANGARAJAN)
Member (A)

W. N. Rao

(V.NEELADRI RAO)
Vice-Chairman

Dated: 25th October, 1995.

Dictated in Open Court. *ANR* Deputy Registrar (J)CC

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TO

1. The Chief General Manager, Telecommunications, A.P.Circle, Dept.of Telecommunications, Govt.of India, Hyderabad.
2. The District Telecom Engineer, Karimnagar Dist, Dept.of Telecommunications, Govt.of India, Karimnagar Dist. A.P.
3. The Sub Divisional Officer(T) Dept.of Telecommunications, Karimnagar, A.P.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

ANR/15/1995

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 25-10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1265/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

